

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 208
IB-196/ND/2024

IN THE MATTER OF:

M/s. Yes Bank Ltd.

... **Applicant/Petitioner**

Versus

Mr. Getamber Anand

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 09.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the creditor submitted that the principal borrower has entered into settlement with it and part of the payment qua the defaulted amount is already made by it to the creditor. Having submitted so, he prayed for an adjournment. At his request, the hearing is deferred to 30.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)